

IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO): (a) and (b) Decision has already been taken by the Government for establishment of National Centre for Technology Development of Electronic Switching System. The Centre is being set up as a scientific society with funding jointly by Department of Electronics and Ministry of Communications. The activities of the national centre would be reviewed periodically by a governing council under the chairmanship of Minister (Communications). The Centre would be vested with total authority and flexibility outside Government norms to ensure dynamic operation. The Centre is being placed under the administrative control of the Department of Electronics.

**Violation of Schedule V to Constitution on Scheduled Areas of States**

5135. SHRI BHEEKHABHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the sanctity attached to Scheduled Areas of each State has been violated by not following the Schedule V to the Constitution;

(b) whether any review has been made by any competent authority of Law Ministry or Home Ministry;

(c) if so, when; and

(d) if not, the reasons therefor;

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA):**

(a) The provisions contained in the Vth Schedule to the Constitution are followed. No case of violation of the sanctity attached to the Scheduled Areas has come to the notice of the Ministry.

(b) and (c) As provided for in Article 338 of the Constitution the Special Officer for Scheduled Castes and Scheduled Tribes reports to the President through his Annual Reports the results of investigation of all matters related to the safeguards provided for the Scheduled Tribes under the Constitution. Further the working of the provisions in the Vth Schedule to the Constitution are reviewed from time to time when the Annual Tribal Sub-Plans of States are

discussed in the Planning Commission and the Ministry of Home Affairs.

(d) Does not arise.

**परमाणु ऊर्जा का उपयोग और उसकी उत्पादन क्षमता**

5136. श्री सत्यनारायण जटिया: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में 1 मार्च, 1984 को परमाणु ऊर्जा की कुल उत्पादन क्षमता कितनी थी और कितनी क्षमता का वास्तव में उपयोग किया जा रहा था; और

(ख) बन्द पड़े हुए परमाणु ऊर्जा उत्पादन एककों में प्रत्येक की क्षमता कितनी है और उनके बन्द होने के कारण क्या हैं?

विज्ञान और प्रौद्योगिकी, परमाणु ऊर्जा, अन्तरिक्ष, इलेक्ट्रॉनिक्स और महासागर विकास विभागों में राज्य मंत्री (श्री शिवराज बो. पाटिल): (क) 1 मार्च, 1984 को परमाणु बिजलीघरों की कुल स्थापित क्षमता 1095 मेगावाट थी तथा इस समय उनकी लगभग 70% क्षमता उपयोग में आ रही है।

(ख) राजस्थान परमाणु बिजलीघर के पहले यूनिट को, जिसकी क्षमता 220 मेगावाट है, उसकी दक्षिणी एंड-शील्ड की मरम्मत के लिए 4 मार्च, 1982 से बन्द रखा गया है।

**Consideration of Tehsil instead of District Identifying 'no industry' areas**

5137. SHRI NAVIN RAVANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Gujarat Government have urged the Central Government to consider Tehsil as unit instead of District for identifying an area as a 'No Industry' area;

(b) if so, the details in this regard; and

(c) the action taken by Government of India in the matter?